GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1202

TO BE ANSWERED ON THE 10TH DECEMBER, 2025/ AGRAHAYANA 19, 1947 (SAKA)

NEW CRIMINAL LAWS FOR SPEEDY JUDICIARY PROCESS

1202 # DR. DINESH SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any provisions have been made in the new criminal laws for speedy judicial process;
- (b) if so, the details thereof;
- (c) whether Government has State-wise data on the number of cases registered under the Bharatiya Nyaya Sanhita (BNS);
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

- (a) to (b): Details of provisions made in new criminal laws for expediting judicial process are as follows:-
- i. Faster and Fair Resolution: The new laws promise a faster and fair resolution of cases, instilling confidence in the legal system. Crucial stages of investigation and trial like preliminary enquiry (to be completed in 14 days), further investigation (to be completed in 90 days), supply of document to the victim and accused (within 14 days),

commitment of a case for trial (within 90 days), filing of discharge applications (within 60 days), framing of charges (within 60 days), pronouncement of judgment (within 45 days) and filing of mercy petitions (30 days before Governor and 60 days before President) - have been streamlined and to be completed within stipulated time period.

- ii. Fast-Track Investigations: The new laws prioritize the investigations for offences against women and children, ensuring timely completion within two months of recording information.
- iii. Adjournments: Provision of a maximum of two adjournments to avoid unnecessary delays in case hearings, ensuring timely justice delivery.
- iv. To significantly improve the speed, efficiency and transparency of the judicial process, applications like e-Summons, e-Sakshya and Nyaya-Shruti (VC) have been developed. The e-Summon facilitates delivery of summons through electronic means. The e-Sakshya enables lawful, scientific and tamper-proof collection, preservation and electronic submission of digital evidence thus ensuring authenticity and

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reducing delays. Nyaya-Shruti (VC) facilitates virtual appearance of accused persons, witnesses, police officials, prosecutors, scientific experts, prisoners etc. through video conferencing.

(c) to (d): State-wise data on the number of cases registered under the Bharatiya Nyaya Sanhita, 2023 are given at Annexure.

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Annexure

<u>S.</u> <u>No</u> .	State/UT	Cases registered under Bharatiya Nyaya Sanhita from 01.07.2024 to 30.11.2025
1	ANDAMAN & NICOBAR	799
2	ANDHRA PRADESH	1,71,472
3	ARUNACHAL PRADESH	3,468
4	ASSAM	56,826
5	BIHAR	3,14,844
6	CHANDIGARH	4,816
7	CHHATTISGARH	1,06,397
8	DADRA & NAGAR HAVELI AND DAMAN & DIU	799
9	DELHI	3,59,722
10	GOA	2,991
11	GUJARAT	2,19,101
12	HARYANA	1,52,421
13	HIMACHAL PRADESH	18,186
14	JAMMU & KASHMIR	31,614
15	JHARKHAND	71,758
16	KARNATAKA	2,14,105
17	KERALA	4,80,231
18	LADAKH	785
19	LAKSHADWEEP	83

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4,31,856
5,27,971
3,094
4,853
2,963
1,103
2,61,373
6,503
63,988
2,67,160
656
85,353
2,54,225
4,142
6,79,711
20,700
3,05,948
51,32,017
